

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

FOR THE ATTENTION OF THE CREDITORS OF DNR INDIA AUTOTECH PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	DNR INDIA AUTOTECH PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	01.01.2016
3.	Authority under which corporate debtor is incorporated / registered	ROC Mumbai I
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74900MH2016PTC271607
5.	Address of the registered office and principal office (if any) of corporate debtor	1903/1903A, 19 th FLC, Haware Infotech Park Sec 30A, Vashi, Mumbai City, Navi Mumbai, Maharashtra, 400706
6.	Insolvency commencement date in respect of corporate debtor	30.06.2026
7.	Estimated date of closure of insolvency resolution process	27.12.2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mangesh Vitthal Kekre Regn No: IBBI/IPA-001/IP-P00539/2017-18/10964
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 607, Chetak Centre, RNT Marg, Near Hotel Shreemaya, Indore, M.P. – 452001 Email: ca.mangesh@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 607, Chetak Centre, RNT Marg, Near Hotel Shreemaya, Indore, M.P. – 452001 Email: ip.dnrindia@gmail.com
11.	Last date for submission of claims	14.07.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional (IRP)	Based on limited information, there is no class of creditors u/s 21(6A) (b) of IBC, 2016.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: the relevant form can be downloaded from https://ibbi.gov.in/en/home/downloads (b) Physical Address: Not applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai bench has ordered the commencement of a Corporate Insolvency Resolution Process of M/s DNR India Autotech Private Limited on 30.06.2026, vide order no. C.P. (IB)/1/MB/2026.

The creditors of M/s DNR India Autotech Private Limited are hereby called upon to submit their claims with proof on or before 14.07.2026, to the Interim Resolution Professional at the address mentioned in entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [in Form CA]- **Not applicable.**

Submission of false or misleading proofs of claim shall attract penalties.



Mangesh Vitthal Kekre
Interim Resolution Professional
DNR India Autotech Private Limited
IBBI Regn. No. IBBI/IPA-001/IP-P00539/2017-18/10964
AFA valid till:31.12.2026

Date: 03.07.2026
Place: Indore

SHEVGAON MUNICIPAL COUNCIL

SHEVGAON DIST.AHILYANAGAR

Notice for Tender (2nd Call)

Shevgaon Municipal Council Shevgaon, Dist. Ahilyanagar Government of Maharashtra, invites E-Tender for Civil Under Various Schemes Vaishishtyapurn Scheme Proposed Construction And Development of Garden at PN 11 Gut No. 745 Namu Garden at Shevgaon Municipal Council Shevgaon. Please visit <http://maharashtra.gov.in/tenders> for detailed information. Detailed schedule of tender available till 10/07/2026 Further additional intimation will be conveyed only through web portal.

Sd/-
(Mrs. Vijaya Ghade)
Chief Officer (Group-A)
Shevgaon Municipal Council

SALE NOTICE

ASSIGNMENT OF NON-READILY REALISABLE ASSETS (NRRRA) UNDER IBC, 2016

UNITECH TRANSFORMERS PRIVATE LIMITED - IN LIQUIDATION

Registered Address: 141 Bhandup Industrial Estate B S Marg Bhandup (W), Mumbai, Maharashtra, India - 400078.
CIN No: U31100MH1997PTC110180

Notice is hereby given to the public in general that the below mentioned "Non-Readily Realisable Assets (NRRRA)" of Unitech Transformers Private Limited (in liquidation) are being offered to interested assignees by way of assignment under the provisions of Insolvency and Bankruptcy Code, 2016 under Regulation 37A of IBC (Liquidation Process) Regulations, 2016 as well as under the terms and conditions specified herein below. Such assignment shall be on "As is where is, as is what is, whatever there is and no recourse basis" and such assignment is without any kind of warranties and indemnities.

Sr. No.	Particulars	Details
1.	Date of Publication	3rd July, 2026
2.	Last date for submission of EOI and eligibility documents	10th July 2026 till 7:00 pm All the interested parties shall submit their EOI along with the eligibility documents on liquidator.unitech@gmail.com . Please note that the format for eligibility documents (contained in the process memorandum) can be obtained by sending email to the liquidator at the email ID mentioned.
3.	Date of Declaration of Qualified Applicants	13th July, 2026
4.	Last Date for inspection and due diligence	15th July 2026 till 4:00 pm
5.	Last date of submission of offer	18th July, 2026
7.	Earnest Money Deposit (EMD)	Rs. 1,00,000/-

Assets proposed to be sold as Not Readily Realisable Assets (NRRRA):

- PUFE Transaction filed before the Hon'ble NCLT, Mumbai Bench-II, Application u/s 66 of IBC 2016 bearing IA(I.B.C.)2397/MB/2023 in Company Petition No. 1616 of 2017 in the matter of Unitech Transformers Private Limited (In Liquidation) Assignment for an Amount of Rs 1528.46 Lakhs
- PUFE Transaction filed before the Hon'ble NCLT, Mumbai Bench-II, Application u/s 43 of IBC 2016 bearing IA(I.B.C.)2398/MB/2023 in Company Petition No. 1616 of 2017 in the matter of Unitech Transformers Private Limited (In Liquidation) Assignment for an Amount of Rs 67.11 Lakhs

Important Notes:

- The Liquidator, in consultation with the stakeholders' consultation committee (now Committee of Creditors), shall advise further process, terms and conditions on review of offers received.
- The Liquidator in consultation with the Stakeholders' Consultation Committee (now Committee of Creditors) reserve the right to negotiate on the offers in any manner they deem fit.
- The Liquidator has the absolute right to accept or reject any or all offer(s) or adjourn/postpone/cancel/modify/terminate the process or withdraw any assets thereof from the bidding process at any stage without assigning any reason thereof.
- As per proviso to clause (f) of the Section 35 of the Code, the interested bidders shall not be eligible to submit a bid if it fails to meet the eligibility criteria as set out in Section 29A of the Code (as amended from time to time).

Sd/-
Manish Lalji Dawda
Liquidator of Unitech Transformers Private Limited (In Liquidation)
Reg. No.: IBB/PA-001/IP-P02506/2021-2022/13797
AFA No. AA/113797/02/300627/109406 Valid upto 30/06/2027
Place: Mumbai
Date: 03.07.2026
Reg. Email ID with IBI: lp.dawdamanish@gmail.com
Project specific email ID: liquidator.unitech@gmail.com

NDR AUTO COMPONENTS LIMITED

CIN: L29304DL2019PLC347460
Registered Office: Level-5, Regus Caddie Commercial Tower, Hospitality District Aerocity, IGI Airport, New Delhi 110037
Ph: +91 9643339870-74 | E-mail: cs@ndrauto.com | Website: www.ndrauto.com

NOTICE OF 7th ANNUAL GENERAL MEETING (AGM) TO BE HELD THROUGH VIDEO CONFERENCE (VC)/ OTHER AUDIO VISUAL MEANS (OAVM), E-VOTING INFORMATION AND CUT-OFF DATE/ RECORD DATE

- NOTICE is hereby given that the 7th AGM of the Members of NDR Auto Components Limited will be held on Monday, 27th July, 2026 at 11:00 a.m. in compliance with the applicable provisions of the Companies Act, 2013 and the Rules made thereunder, and SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with all applicable circulars on the matter issued by Ministry of Corporate Affairs and Securities & Exchange Board of India, to transact the businesses as set forth in the Notice of the meeting. Members will be able to attend the meeting through VC/OAVM at <https://www.evoting.nsd.com>.
- The Notice for the AGM and Annual Report have been sent on 02nd July, 2026 to the members whose email addresses are registered with the Company/ Depository participants. A letter containing the weblink and QR (Quick Response) code for accessing Notice and Annual Report for financial year 2025-26 has been sent to the shareholders who have not registered their email IDs. The aforesaid documents are also available on the Company's website at www.ndrauto.com and on the website of the Stock exchanges at www.bseindia.com and www.nseindia.com.
- The Company is providing its members, facility to exercise their right to vote on resolutions proposed to be passed at the AGM by electronic means (remote e-voting). The Company has engaged the services of National Securities Depository Limited ("NSDL") as the authorized agency to provide remote e-voting facility. Members are requested to follow the instructions comprising manner of e-voting which has been given in detail in the Notice of AGM, for casting the vote.
- The facility of voting through electronic means will also be available at the AGM and only those members who are present in the AGM and have not cast their vote on the resolutions through remote e-voting and are otherwise not barred from doing so, will be eligible to vote at the AGM.
- Information and instructions including for login, password and for e-voting forms part of Notice sent to shareholders (Note No.17 to Notice for AGM). The same login credentials shall be used for attending the AGM.
- The details of remote e-voting are as under:
 - Date and time of commencement of remote e-voting: 23rd July, 2026 at 09:00 A.M.
 - Date and time of end of remote e-voting: 26th July, 2026 at 05:00 P.M.
 - The Remote e-voting will not be allowed beyond 5 p.m. on 26th July, 2026
- A person whose name appears in the Register of Members/ Beneficial Owners as on cut-off date i.e. 20th July, 2026 shall only be entitled to avail the facility of remote e-voting or participation at the AGM and e-voting at the meeting.
- A person who becomes a member after despatch of notice and holding shares as on the cut-off date, i.e. 20th July, 2026 may follow the procedure as provided in Note no. 17 to the Notice of AGM.
- The members who have cast their vote through remote e-voting, prior to the meeting, can attend the AGM but are not entitled to cast their vote again.
- The Board of Directors has appointed Mr. R.S. Bhatia, Company Secretary in Practice (Membership No. FCS: 2599, CP No.2514), and failing him Mr. Hardev Singh Company Secretary in Practice (Membership No FCS: 6673, CP No. 3317) as a Scrutinizer to scrutinize the voting process through e-voting, in a fair and transparent manner.
- Members holding shares in demat/ physical form are requested to update their email addresses and PAN details (self-attested copy) with Beetal Financial & Computer Services (P) Limited, Registrar and Transfer Agent/ respective Depository Participant.
- In case of any grievances/ queries relating to e-voting, you may email to Mr. Bhavendra Jha at beetal@beetalfinancial.com, or contact at +011 29961281 at Beetal Financial & Computer Services (P) Limited or send an email at NSDL at evoting@nsdl.com or call at 022-48867000. Members may also write to the Company Secretary at cs@ndrauto.com.
- The results of remote e-voting and e-voting at AGM shall be declared not later than 24 hours from the conclusion of the AGM. The declared results along with Scrutinizer's report shall be placed on the Company's website at www.ndrauto.com and website of BSE Limited at www.bseindia.com and website of National Stock Exchange of India Limited at www.nseindia.com.
- The dividend of Rs. 4 per equity share of Rs.10/-each, recommended by the Board of Directors of the Company for the financial year ended 31st March, 2026, if declared at the 7th AGM will be remitted, after deduction of tax at source, through electronic mode to those Members who have furnished their required bank details to the Company/ respective Depository Participants (DPs). Members who have not provided the same and wish to avail the facility for remittance of dividend through electronic mode are required to provide the said details including IFSC (Indian Financial System Code) and MICR (Magnetic Ink Character Recognition) Number to the respective DPs if the shares are held in dematerialised form, or to the Company in case the shares are held in certificate form, on or before 20th July, 2026.

By the Order of the Board
For NDR Auto Components Limited
Sd/-
Rajat Bhandari
Executive Director & Company Secretary
Place: Gurugram
Date: 02.07.2026

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF DNR INDIA AUTOTECH PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	DNR INDIA AUTOTECH PRIVATE LIMITED
2. Date of incorporation of corporate debtor	01.01.2016
3. Authority under which corporate debtor is incorporated/ registered	ROC Mumbai I
4. Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U74900MH2016PTC271607
5. Address of the registered office and principal office (if any) of corporate debtor	2903/1903A, 19th FLC, Hware Infotech Park Sec. 30A, Vashi, Mumbai City, Navi Mumbai, Maharashtra, 400706
6. Insolvency commencement date in respect of corporate debtor	30.06.2026
7. Estimated date of closure of insolvency resolution process	27.12.2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mangesh Vitthal Kekre Regn No: IBB/PA/001/IP-P00539/2017-18/10964
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: 607, Chetak Centre, RNT Marg, Near Hotel Shreemaya, Indore, M.P. - 452001. Email: cm.mangeshk@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 607, Chetak Centre, RNT Marg, Near Hotel Shreemaya, Indore, M.P. - 452001. Email: ip.dnrindia@gmail.com
11. Last date for submission of claims	14.07.2026
12. Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the interim resolution professional	Based on limited information, there is no class of creditors u/s 21(8A) (b) of IBC, 2016.
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: the relevant form can be downloaded from https://ibbi.gov.in/en/home/downloads (b) Physical Address: Not applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai bench has ordered the commencement of a Corporate Insolvency Resolution Process of M/s DNR India Autotech Private Limited on 30.06.2026, vide order no. C.P.(IB)/1/MB/2026. The creditors of M/s DNR India Autotech Private Limited are hereby called upon to submit their claims with proof on or before 14.07.2026, to the Interim Resolution Professional at the address mentioned in entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class (in Form CA). **Submission of false or misleading proofs of claim shall attract penalties.**

Sd/-
Mangesh Vitthal Kekre
Interim Resolution Professional
DNR India Autotech Private Limited
IBBI Regn. No. IBB/PA-001/IP-P00539/2017-18/10964
Date: 03.07.2026
Place: Indore
AFA valid till: 31.12.2026

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR RPL SUNLIGHT POWER PRIVATE LIMITED

OPERATING IN THE BUSINESS OF POWER AND RENEWABLE ENERGY AT MUMBAI

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sr. No.	RELEVANT PARTICULARS
1.	Name of the corporate debtor along with PAN & CIN/ LLP No. RPL Sunlight Power Private Limited CIN: U40108MH2015PTC267568 PAN: AAHCR4420R
2.	Address of the registered office Raheja Point, Wing B, 7th Floor, Nehru Road, Near Shamrao Vitthal Bank, Vakola, Santacruz (East), Mumbai City, Maharashtra, India. 400055
3.	URL of website Not Available
4.	Details of place where majority of fixed assets are located As per audited Financial Statement for the year 2024-2025, there is no fixed assets available.
5.	Installed capacity of main products/ services The Corporate Debtor has no installed capacity for its main products/services.
6.	Quantity and value of main products/ services sold in last financial year No information Available
7.	Number of employees/ workmen No information Available
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL Details can be sought by sending email at corp.rplsunlight@npvinsolvency.in
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL Details can be sought by sending email at corp.rplsunlight@npvinsolvency.in
10.	Last date for receipt of expression of interest 18-07-2026
11.	Date of issue of provisional list of prospective resolution applicants 23-07-2026
12.	Last date for submission of objections to provisional list 28-07-2026
13.	Date of issue of final list of prospective resolution applicants 31-07-2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants 05-08-2026
15.	Last date for submission of resolution plans 04-09-2026
16.	Process email id to submit Expression of Interest corp.rplsunlight@npvinsolvency.in
17.	Details of the corporate debtor's registration status as MSME. No

Sd/-
IPF - NPV Insolvency Professionals Private Limited
(Formerly Known as Mantrah Insolvency Professionals Private Limited)
Through its Director - Mr. Anil Tandon
Resolution Professional
RPL Sunlight Power Private Limited (In CRP)
IBBI Reg. No. IBB/PE-0040/PA-2/2622-23/50021
Validity of AFA: December 31, 2026
Date: 03.07.2026
Place: New Delhi
Email for Correspondence corp.rplsunlight@npvinsolvency.in

PUBLIC ANNOUNCEMENT

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES, NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION DIRECTLY OR INDIRECTLY, OUTSIDE INDIA. INITIAL PUBLIC OFFERING OF EQUITY SHARES ON THE SME PLATFORM OF NATIONAL STOCK EXCHANGE OF INDIA LTD (NSE EMERGE) (IN COMPLIANCE WITH CHAPTER IX OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2016. AS AMENDED ("SEBI ICDR REGULATIONS").



ASHOKA CATTLE AND POULTRY FEEDS LIMITED

(Formerly known as Ashoka Cattle and Poultry Feeds Private Limited)

Our company was originally incorporated as a Private Limited Company under the name "Ashoka Cattle and Poultry Feeds Private Limited" on October 08, 2009, in accordance with the Companies Act, 1956. We received a fresh certificate of incorporation, bearing the corporate identification number U15144BR2009PTC014894, from the Registrar of Companies, Bihar and Jharkhand. Subsequently, our company converted into a public limited company, resulting in a name change to "Ashoka Cattle and Poultry Feeds Limited". This alteration was formally recorded in a new Certificate of Incorporation dated June 18, 2025, with the Corporate Identification Number U15144BR2009PLC014894, issued by the Registrar of Companies, Central Processing Centre. For further details of change in name and registered office of our company, please refer to section titled "Our History and Certain Corporate Matters" beginning on page no. 202 of the Draft Red Herring Prospectus.

Registered Office: Shade No. A/4, New Industrial Estate, Bela, Darbhanga - 846004, Bihar
Tel. No.: +91 9031083346 | Contact Person: CS Pratibha Dhanuka, Company Secretary and Compliance Officer
Email Id: info@ashokafeeds.com | Website: www.ashokafeeds.com | Corporate Identity Number: U15144BR2009PLC014894

PROMOTER OF THE COMPANY: MR. ASHOK KUMAR MAHANSARIA, MR. RAJ KUMAR MAHANSARIA, MR. ANAND KUMAR MAHANSARIA AND MR. AYUSH KUMAR MAHANSARIA

INITIAL PUBLIC ISSUE OF UPTO 74,80,000 EQUITY SHARES OF FACE VALUE OF ₹10/- EACH OF ASHOKA CATTLE AND POULTRY FEEDS LIMITED ("ASHOKA" OR THE "COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF ₹ (●) /- PER EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹ (●) /- PER EQUITY SHARE (THE "ISSUE PRICE") AGGREGATING TO ₹ (●) LAKHS ("THE ISSUE"), OF WHICH (●) EQUITY SHARES OF FACE VALUE OF ₹10/- EACH FOR CASH AT A PRICE OF ₹ (●) /- PER EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹ (●) /- PER EQUITY SHARE AGGREGATING TO ₹ (●) LAKHS WILL BE RESERVED FOR SUBSCRIPTION BY MARKET MAKER TO THE ISSUE (THE "MARKET MAKER RESERVATION PORTION"). THE ISSUE LESS THE MARKET MAKER RESERVATION PORTION I.e. NET ISSUE OF (●) EQUITY SHARES OF FACE VALUE OF ₹10/- EACH AT A PRICE OF ₹ (●) /- PER EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹ (●) PER EQUITY SHARE AGGREGATING TO ₹ (●) LAKHS IS HEREIN REFERRED TO AS THE "NET ISSUE". THE ISSUE AND THE NET ISSUE WILL CONSTITUTE UPTO (●) % AND (●) %, RESPECTIVELY, OF THE POST ISSUE PAID UP EQUITY SHARE CAPITAL OF OUR COMPANY. THE FACE VALUE OF THE EQUITY SHARES IS ₹10/- EACH.

This Issue is being made through the Book Building Process, in terms of Rule 19(2)(b) of the Securities Contracts (Regulation) Rules, 1957, as amended ("SCRR") read with Regulation 229 of the SEBI ICDR Regulations and in compliance with Regulation 253 of the SEBI ICDR Regulations 2018 and as amended, wherein not more than 50.00% of the Net Issue shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("QIBs") (the "QIB Portion"), provided that our Company in consultation with the BRLMs may allocate up to 60.00% of the QIB Portion to Anchor Investors on a discretionary basis ("Anchor Investor Portion"). 33.33% of the Anchor Investor Portion shall be reserved for domestic Mutual Funds and 6.67% for Life Insurance Companies and Pension Funds (aggregating to 40%), subject to valid Bids being received from them at or above the Anchor Investor Allocation Price in accordance with the SEBI ICDR Regulations. In the event of under-subscription in the Life Insurance Companies and Pension Funds portion, the same may be allocated to domestic Mutual Funds. In case of under subscription or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the QIB Portion (other than the Anchor Investor Portion) ("Net QIB Portion"). Further, 5.00% of the Net QIB Portion shall be available for allocation on a proportionate basis to Mutual Funds only, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIB Bidders, including Mutual Funds, subject to valid Bids being received at or above the Issue Price. However, if the aggregate demand from Mutual Funds is less than 5.00% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining Net QIB Portion for proportionate allocation to QIBs. Further, not less than 15.00% of the Net Issue shall be available for allocation on a proportionate basis to Non-institutional investors out of which (a) one third of the portion available to non-institutional investors shall be reserved for applicants with application size of more than two lots and up to such lots equivalent to not more than ₹10 lakhs (b) two third of the portion available to non-institutional investors shall be reserved for applicants with application size of more than ₹10 lakhs, provided that the unsubscribed portion in either of the sub-categories specified in clauses (a) or (b) may be allocated to applicants in the other sub-category of non-institutional investors, and not less than 35.00% of the Net Issue shall be available for allocation to the Individual Investors in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Issue Price. All Bidders are required to participate in the Issue by mandatorily utilizing the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective ASBA Account (as defined hereinafter) in which the corresponding Bid Amounts will be blocked by the Self Certified Syndicate Banks ("SCSBs") or under the UPI Mechanism, as the case may be, to the extent of respective Bid Amounts. For details, see "Issue Procedure" on page 342 of this Draft Red Herring Prospectus.

This public announcement is made in compliance with the SEBI (ICDR) Regulations, 2018 as amended and applicability of corporate governance provisions under SEBI (LODR) Regulations, 2015 on SME Companies for fulfilling all additional criteria, the DRHP filed with the SME Platform of National Stock Exchange of India Ltd shall be made available to the public for comments, if any, for a period of at least 21 days, from the date of such filing by hosting it on the website of the NSE at www.nseindia.com and the website of the Company at www.ashokafeeds.com and at the website of BRLM i.e. Sobhagya Capital Options Private Limited at www.sobhagyacapital.com. Our Company hereby invites the members of the public to give their comments to Stock Exchange, to Company Secretary and Compliance Officer of our Company and /or the BRLM at their respective addresses mentioned below. All comments must be received by NSE Emerge and/or our Company and/or BRLM in relation to the issue on or before 5 p.m. on the 21st day from the aforesaid date of filing the Draft Red Herring Prospectus with NSE Emerge.

Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in this Issue unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in this Issue. For taking an investment decision, investors must rely on their own examination of our Company and the Issue, including the risks involved. The Equity Shares in the Issue have not been recommended or approved by the Securities and Exchange Board of India ("SEBI"), nor does SEBI guarantee the accuracy or adequacy of the contents of this Draft Red Herring Prospectus. Specific attention of the investors is invited to section titled "Risk Factors" appearing on Page 22 of this Draft Red Herring Prospectus.

Any decision to invest in the Equity Shares described in the Draft Red Herring Prospectus may only be made after the Draft Red Herring Prospectus has been filed with the RoC and must be made solely on the basis of such Red Herring Prospectus as there may be material changes in the Red Herring Prospectus from the Draft Red Herring Prospectus.

The Equity Shares, when offered, through the Red Herring Prospectus, are proposed to be listed on SME Platform of National Stock Exchange of India Ltd.

For details of the main objects of the Company as contained in its Memorandum of Association, see "Our History and Certain Corporate Matters" on page 202 of the Draft Red Herring Prospectus. The liability of the members of the Company is limited. For details of the share capital and capital structure of the Company and the names of the signatories to the Memorandum of Association and the number of shares subscribed by them see "Capital Structure" on page 83 of the Draft Red Herring Prospectus.

BOOK RUNNING LEAD MANAGER TO THE ISSUE	REGISTRAR TO THE ISSUE	COMPANY SECRETARY AND COMPLIANCE OFFICER
 SOBHAGYA CAPITAL OPTIONS PRIVATE LIMITED C-7 & 7A, Gate No. 01, Hosliery Complex, Phase-II Extension, Noida - 201 305, Uttar Pradesh, India Tel. No.: +91 9920379029 / 7836066001 Email: cs@sobhagyacap.com Website: www.sobhagyacapital.com Investor Grievance E-mail: delhi@sobhagyacap.com Contact Person: Ms. Menka Jha / Mr. Rishabh Singhvi CIN: U74899DL1994PTC060089 SEBI Registration No: INM000008571	 INTEGRATED REGISTRY MANAGEMENT SERVICES PRIVATE LIMITED No 30, Ramana Residency, 4th Cross, Sampige Road, Malleswaram, Bengaluru- 560 003 Tel No.: 080-23460815/816/817/818 Email: smeipo@integratedindia.in Website: www.integratedindia.in Investor Grievance E-mail: gri@gintegratedindia.in Contact Person: Mr. S Giridhar SEBI Registration Number: INR000000544 CIN: U74900TN2015PTC101466	 ASHOKA CATTLE AND POULTRY FEEDS LIMITED CS Pratibha Dhanuka Shade No. A/4, New Industrial Estate, Bela, Darbhanga - 846004, Bihar Tel. No.: +91 9031083346 Email: info@ashokafeeds.com Website: www.ashokafeeds.com Investors can contact our Company Secretary and Compliance Officer, Book Running Lead Managers or Registrar to the Issue, in case of any pre issue or post issue related problems, such as non-receipt of letter of allotment, non-credit of allotted equity shares in the respective beneficiary account, non-receipt of refund orders and non-receipt of funds by electronic mode etc.

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the Draft Red Herring Prospectus.

For ASHOKA CATTLE AND POULTRY FEEDS LIMITED
On behalf of the Board of Directors
Sd/-
CS Pratibha Dhanuka
Company Secretary and Compliance Officer

ASHOKA CATTLE AND POULTRY FEEDS LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offer of its Equity Shares and has filed the DRHP dated June 30, 2026 with NSE Emerge. The DRHP is available on the website of NSE at www.nseindia.com and on the website of the BRLM, i.e., Sobhagya Capital Options Private Limited at www.sobhagyacapital.com and the website of our Company at www.ashokafeeds.com. Potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risk, see the section titled "Risk Factors" beginning on page 22 of the Draft Red Herring Prospectus. Potential investors should not rely on the Draft Red Herring Prospectus filed with NSE Emerge for making any investment decision.

The Equity Shares offered in the Issue have not been and will not be registered under the U.S. Securities Act of 1933 (the "U.S. Securities Act") or any state securities laws in the United States, and unless so registered, and may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold only outside the United States in offshore transactions in reliance on Regulation S and the applicable laws of the jurisdictions where those offers and sales are made.

Public offering of the Equity Shares in the United States.

AdBaz

THE BUSINESS DAILY FOR DAILY BUSINESS

FINANCIAL EXPRESS

Read to Lead



MAHAVITARAN TENDER NOTICE
Tenders are invited for supply of Xerox Papers in Original Mill Pack, A4 Size, 75 GSM, TNPL Make with Estimated Cost of Rs. 39.76 Lakhs against MSEDCL advertised Tender on website vide no. MMD/T-LTM-12/0726 due for submission on date: 22-07-2026.

MAHAVITARAN e-TENDER NOTICE
Tenders are invited from the experience contractors for the Supply of Manpower for Vasai Circle as per schedule 'A' of the following tenders.
Sr. No. Tender No. Description Estimated Cost in Rs. Tender fee Rs EMD

MAHATRANSCO SRM e-TENDER NOTICE No. 08/ 2026-2027 (2nd call)
The Executive Engineer (Civil) EHV CCCM Division, Airoli on behalf of MSETCL (the employer) hereby invites SRM e-tender mentioned below from registered contractors of appropriate class with central or State Govt./Semi Govt. Department and also registered under M.S.E.T.C.L.'s SRM e-tender registration system on Mahatransco SRM E-Tendering Website.

सर्वोच्च न्यायालय
सर्वोच्च न्यायालय
(भारतीय विद्यापीठ आणि संशोधन केंद्रे)
सर्वोच्च न्यायालय
सर्वोच्च न्यायालय

1. Above mentioned e-Tenders documents are available at our website www.mahadiscom.in. from 03.07.2026. Submit the bids on line through E-Tendering on or before 17.07.2026 up to 15:00 Hrs.
2. Contact person Manager (HR), Vasai Circle, Mob. No. 7875760604. Email : managerhrvasai@gmail.com

महाराष्ट्र औद्योगिक विकास महामंडळ
(महाराष्ट्र शासन अंगिकृत)
ई निविदा सूचना क्रमांक २२/२०२६-२०२७ (मुंबई)
म.ओ.वि.महामंडळातर्फे खालील कामांकरिता ई निविदा सूचना मागविण्यात येत आहेत.

उपरोक्त कामाबाबत निविदा प्रपत्र दिनांक ०६/०७/२०२६ ते दिनांक १३/०७/२०२६ पर्यंत https://mahatenders.gov.in या संकेत स्थळावर उपलब्ध असतील.
इच्छुकानी वरील कामाबाबत दिनांक ०७/०७/२०२६ पूर्वी त्यांचे प्रश्न वर नमुद संकेत स्थळावर नोंदवावेत. कंत्राटदारांच्या मुद्यांचे निराकरण/ महामंडळाचा खुलासा दिनांक ०८/०७/२०२६ पासून वर नमुद संकेत स्थळावर उपलब्ध होईल.

Table with columns: अ. क्र., विभाग प्रमुखाचे नाव व संपर्क क्रमांक, नाव, उपविभाग प्रमुखाचे नाव, संपर्क क्र., उपविभाग निहाय पथक, पथक प्रमुखाचे नाव व पदनाम, शाखा, अ.क्र., तक्रार निवारण अ.क्र., कार्यक्षेत्र. Contains detailed tender information for various departments.

सर्वोच्च न्यायालय
सर्वोच्च न्यायालय
(भारतीय विद्यापीठ आणि संशोधन केंद्रे)
सर्वोच्च न्यायालय
सर्वोच्च न्यायालय

भायखळा मार्केट को-ऑपरेटिव्ह प्रिमायसेस सोसा. लि.
नोंदणी क्र. बी.ओ.एम./डब्ल्यू.ई/जी.एन.एल.(ओ.) ३८६/८८-८९
सि.टी. सर्वे क्र. ६७४, ६७४/१, ६७४/२
जुना भाजीबाजार, डॉ. आवेडकर रोड, भायखळा, मुंबई-४०००२७.
* विशेष सर्वसाधारण सभा *
नोटीस
भायखळा मार्केट को-ऑपरेटिव्ह प्रिमायसेस सोसायटी लिमिटेड, या संस्थेच्या सर्व सभासदांना कळविण्यात येते की, संस्थेची विशेष सर्वसाधारण सभा शनिवार दिनांक १८/०७/२०२६ रोजी दुपारी ४.०० वाजता श्री लक्ष्मणी नमु हॉल, डॉ. बाबासाहेब आंबेडकर रोड, कोलटास स्मॉर, मुंबई-४०००१२ येथे संस्थेचे संस्थापक-अध्यक्ष मा. डा. श्री छानरावजी चंद्रकांत भुजबळ-मंत्री, अन्न व नागरी पुरवठा, महाराष्ट्र राज्य यांच्या मार्गदर्शनाखाली व चेअरमन मा.श्री. रोहिवास मधुकर लोखंडे यांच्या अध्यक्षतेखाली आयोजित करण्यात आली आहे.

Bubble fears cloud Wall Street's AI rally

Investors remain resilient despite volatility as AI stocks continue to lead the market.

WHY ARE BUBBLE FEARS GROWING?

Valuation indicator: +21.0%
It compares total US stock market value with GDP; readings above 100% generally signal expensive valuations.

S&P 500 price-to-sales ratio: 3.2
versus long-term average of 1.8

Wall Street's rally broadens

Performance linked to AI. The narrowing gap between the two indices suggests gains are spreading beyond megacap tech stocks.

S&P 500 26.2x
Dow Jones 25.2x
AI+AI+AI 8.8%
Long-term average 6.5%

BoB settles case with NMC Health for \$600 mn

New Delhi: State-owned Bank of Baroda (BoB) on Thursday settled its out-of-court settlement with NMC Health PLC, NMC Healthcare Ltd and NMC Holding Ltd, with USD 600 million (about Rs. 5,700 crore) paid through its Abu Dhabi branch. The case involved proceedings under Abu Dhabi Global Market (ADGM) and UK insolvency regulations, and the UAE civil law in relation to NMC Health PLC.

Mehli Mistry quits Ratan Tata's startup vehicle board

Mumbai: Mehli Mistry has resigned from the board of RNT Associates India, the investment vehicle through which Ratan Tata's biggest holding company, Tata Trusts, backs startups, as the company prepares to transfer its assets to two foundations he named as beneficiaries.

Airlines shun ₹10,000-crore ATF subsidies as prices fall

Easing Oil Market Erodes Appeal Of Govt's Price Protection

New Delhi: The Rs 10,000 crore fuel price stabilization scheme has failed to take off, with no airline signing up to it. The Union government last month approved the one-time scheme to compensate state-owned fuel retailers for soaring aviation turbine fuel (ATF) prices as capped prices for up to three years. The move was aimed at shielding carriers from surging fuel costs triggered by the West Asian crisis.

IT rally lifts India markets above Asian peers

Mumbai: Shares rose on Thursday as performance across Asian markets was lower and a rebound in IT stocks helped shield the market from a global AI-driven sell-off.

Danish brewing giant Carlsberg files IPO papers for India unit

New Delhi: Danish brewing giant Carlsberg has confidentially filed draft papers with market regulator Sebi for an initial public offering (IPO) of its Indian business, people familiar with the deal said on Thursday.

Public Notice

Notice is hereby given to the public at large and all concerned persons that the Memorandum of Association...

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कागदपत्रे, पुरावे पडताळणीनंतर कासारशिरसी पोलिसांनी जप्त केलेली बैलजोडी दिली परत!

श्रीकांत मंगु देवळे

कासारशिरसी (जि. अहमद) : पुरीच्या कागदपत्रे, पुरावे (जि. विनायक) देवता एक संस्थाच्या वरिष्ठांच्या हस्ताक्षराने कासारशिरसी येथील कासारशिरसी पोलिसांनी जप्त केलेली बैलजोडी परत देण्यात आली आहे. अखेर संपूर्ण कागदपत्रे पडताळणी

नंतर कासारशिरसी पोलिसांनी पुढाची बैलजोडी परत केली. अखेर कासारशिरसी पोलिसांनी जप्त केलेली बैलजोडी परत देण्यात आली आहे. अखेर संपूर्ण कागदपत्रे पडताळणी

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शिरसी तहसिलदार कार्यालय येथील कासारशिरसी पोलिसांच्या कार्यालयीन भेटीत कासारशिरसी पोलिसांनी जप्त केलेली बैलजोडी परत देण्यात आली आहे.

तपासात समजले खरे

कासारशिरसी पोलिसांनी जप्त केलेली बैलजोडी परत देण्यात आली आहे. अखेर संपूर्ण कागदपत्रे पडताळणी

व्हिचक Update



विष्णू देवीला भजविले व नवरात्रीच्या पुढाची बैलजोडी परत देण्यात आली आहे. अखेर संपूर्ण कागदपत्रे पडताळणी

दारूवंदीसाठी महिलांचा मोर्चा

शिरसी अंतर्गत (जि. अहमद) : तहसिलदार कार्यालय येथील कासारशिरसी पोलिसांनी जप्त केलेली बैलजोडी परत देण्यात आली आहे. अखेर संपूर्ण कागदपत्रे पडताळणी

घरकुल निधीतून सल्लागार मालामाल

साडेपाच कोटी रुपयांहून अधिक रकमेची अनियमितता

श्रीकांत मंगु देवळे

साधारणपणे २०१०-११ साली घरकुल निधीतून साडेपाच कोटी रुपयांहून अधिक रकमेची अनियमितता साधल्याची माहिती मिळाली आहे. याबाबत तहसिलदार कार्यालय येथील कासारशिरसी पोलिसांनी तपासणी सुरू केली आहे. अखेर संपूर्ण कागदपत्रे पडताळणी



घरकुल निधीच्या बैठकीत तहसिलदार कार्यालय येथील कासारशिरसी पोलिसांनी जप्त केलेली बैलजोडी परत देण्यात आली आहे.

वरिष्ठ अधिकार्यांचे अडथळे होते का?

१. असा प्रश्न कासारशिरसी पोलिसांनी जप्त केलेली बैलजोडी परत देण्यात आली आहे. अखेर संपूर्ण कागदपत्रे पडताळणी

२. असा प्रश्न कासारशिरसी पोलिसांनी जप्त केलेली बैलजोडी परत देण्यात आली आहे. अखेर संपूर्ण कागदपत्रे पडताळणी

अधिकार्यांच्या अडथळे होते का? असा प्रश्न कासारशिरसी पोलिसांनी जप्त केलेली बैलजोडी परत देण्यात आली आहे. अखेर संपूर्ण कागदपत्रे पडताळणी

केन्द्रीय विद्यालय परतणी

केंद्रिय विद्यालय परतणी (जि. अहमद) : तहसिलदार कार्यालय येथील कासारशिरसी पोलिसांनी जप्त केलेली बैलजोडी परत देण्यात आली आहे. अखेर संपूर्ण कागदपत्रे पडताळणी

महापारिषद

महापारिषद (जि. अहमद) : तहसिलदार कार्यालय येथील कासारशिरसी पोलिसांनी जप्त केलेली बैलजोडी परत देण्यात आली आहे. अखेर संपूर्ण कागदपत्रे पडताळणी

Invitation for Bids on e-Tendering Basis

MAHA PARIKSHAN
Tenders for e-tendering based on e-Tendering Basis
The project implementation Unit, MS&AM, SMART Project invites online bids for the following tenders:

Sr No	Name of Tender & Reference No	Approximate value of work	Last Date & Time of bid submission
01	Construction of Multi-Commodity Packhouse (Post-AC) works, including Supply & installation of 'Topsoil' Heat Treatment (VHT) unit with integrated Packhouse and Irrigation Unit & separate cold storage facilities, Plant & Machinery at Balgaon (Thane) Dist. No. 20W1528M&B&S&P&G&N&S2024	Rs. 1775.01 Lakhs with GST, locally sourced loading charges & S&M	07/06/2026 Time: 15:00 hrs.

पेल्ल्या

आज से दिखताना ही

आजपासून चित्रपटगृहात

आई तारी तिला कोण मारी

'ज्ञानराधा'च्या ३० शाखांचे आतापर्यंत झाले पंचनामे

श्रीकांत मंगु देवळे

ज्ञानराधा चिन्मय प्रकल्प (जि. अहमद) : तहसिलदार कार्यालय येथील कासारशिरसी पोलिसांनी जप्त केलेली बैलजोडी परत देण्यात आली आहे. अखेर संपूर्ण कागदपत्रे पडताळणी

धारूर भागात मृत मोर आढळला

श्रीकांत मंगु देवळे

धारूर भागात (जि. अहमद) : तहसिलदार कार्यालय येथील कासारशिरसी पोलिसांनी जप्त केलेली बैलजोडी परत देण्यात आली आहे. अखेर संपूर्ण कागदपत्रे पडताळणी

Government of Maharashtra

Non-Balanced Chackray Agriculture & Rural Transformation (SMART) Project, Pune

The Project implementation Unit, MS&AM, SMART Project invites online tenders for the following tenders:

Sr No	Name of Tender & Reference No	Approximate value of work	Last Date & Time of bid submission
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SRM E-TENDER NOTICE

The Executive Engineer (EHV) (O&M) Division Chhatrapati Sambhaji Nagar on behalf of MSECL (The Employer) invites online bids (SRM E-Tender) from registered & qualified Electrical contractors on Maharashtra SRM E-Tendering website <https://srmtender.maharashtra.gov.in/portal> for the following works:

Sr.No.	Particular of works	Tender No.
01	Work of AMC for EHV Cables at various Location of lines under EHV Line Maintenance Sub-Division, Hansot under EHV (O&M) Division, Chhatrapati-Sambhaji Nagar	RFx No. 7000040583

ई-निविदा सूचना क्र. २०२६-२७

ई-निविदा सूचना क्र. २०२६-२७, सप्त २०२६-२७ प्रसिध्द करणेबाबत

का. २०२६-२७ मध्ये प्रसिध्द करणेबाबत ई-निविदा सूचना क्र. २०२६-२७, सप्त २०२६-२७ प्रसिध्द करणेबाबत

महापारिषद

अल्पमुदत ई-निविदा सूचना

केंद्रिय विद्यालय परतणी (जि. अहमद) : तहसिलदार कार्यालय येथील कासारशिरसी पोलिसांनी जप्त केलेली बैलजोडी परत देण्यात आली आहे. अखेर संपूर्ण कागदपत्रे पडताळणी

कार्यवाही अर्जद्वारा

कार्यवाही अर्जद्वारा (जि. अहमद) : तहसिलदार कार्यालय येथील कासारशिरसी पोलिसांनी जप्त केलेली बैलजोडी परत देण्यात आली आहे. अखेर संपूर्ण कागदपत्रे पडताळणी

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पीएम श्री स्कूल

जवहर नवीदर विद्यालय, धारूर, म.ज.वि. परिसर परतणी

निविदा सूचना (Off line)

निविदा सूचना (Off line) (जि. अहमद) : तहसिलदार कार्यालय येथील कासारशिरसी पोलिसांनी जप्त केलेली बैलजोडी परत देण्यात आली आहे. अखेर संपूर्ण कागदपत्रे पडताळणी

एच.ए. इलेक्ट्रिकल

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